

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 6509
TO BE ANSWERED ON 06.04.2018

Sale of Domestic Animals

6509. SHRI C.S. PUTTA RAJU:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether as per draft rules framed by the Government, shops selling pets will have to compulsorily register with State Animal Welfare Board organisations and ensure that animals are kept in comfortable surroundings;
- (b) if so, the details thereof;
- (c) whether it is a fact that there were no rules relating to sale of pets, birds and other domestic animals and if so, the details thereof;
- (d) whether the Government is considering to regulate the sale of pets, birds and other domestic animals; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

- (a) and (b) Yes, Madam. Ministry of Environment, Forest and Climate Change had notified the draft Prevention of Cruelty to Animals (Pet Shop) Rules, 2016 on 16.12.2016 under which registration of all pet shops with the State Animal Welfare Board is mandatory.
- (c) There were no rules relating to sale of pets, birds and other domestic animals under the Prevention of Cruelty to animals Act, 1960.
- (d) and (e) Ministry of Environment, Forest and Climate Change had notified the draft Prevention of Cruelty to Animals (Pet Shop) Rules, 2016 as G.S.R. 1152 (E) on 16.12.2016 for inviting comments and suggestion from the persons likely to be affected by it.
